

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 20630 of 2014, Service Tax Appeal No. 20631
of 2014**

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-DIVV-APP-HAB-047-
13-14 dated 21/11/2013 passed by the Commissioner of Central Excise
and Service Tax, Mysore)

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-DIVV-
APP-HAB-048-13-14 dated 21/11/2013 passed by
Commissioner of Central Excise and Service Tax , MYSORE)

**C.S Sudha, Proprietrix
Sri Karthik Plaza**

Balaraj Urs Road,
Shimoga – 577 201
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax, Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore – 570 011
Karnataka

Respondent(s)

Appearance:

Mr. K. Parameswaran, Advocate
Flat No.101, Suraj Sadan, No.23, II Cross,
(Ramachandra Road) Gandhinagar,
Bangalore – 560 009
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order Nos. 20389-20390 / 2020

Date of Hearing: 14/07/2020

Date of Decision: 14/07/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates have also been issued by the Designated Committee, which have also been produced on record. In view of the Discharge Certificates, the present appeals are dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **14/07/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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